

27

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 2206/99

NEW DELHI THIS THE 1st DAY OF NOVEMBER, 1999

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MRS. SHANTA SHASTRY, MEMBER (A)

In the matter of:

Sh. Jai Prakash
WZ 525, Nangal Raya,
New Delhi-46. Applicant
(Applicant in person)

Vs.

1. Govt. of National Capital Territory of Delhi
through Chief Secretary Govt. of NCT Delhi
5, Sham Nath Marg, Delhi.
2. The Director of Education,
Directorate of Education,
Old Secretariate, Delhi. Respondents

O R D E R (ORAL)

BY REDDY. J.

The only point that is raised is that the TGTs should be granted the pay scales of PET Grade-I, i.e., Rs.1640-2900 and that the pay scales granted are not correct. This matter has already been considered and decided by the Bench comprising one of us [Hon'ble Sh. V.Rajagopala Reddy, Vice Chairman (J)] and Hon'ble Sh. R.K.Ahooja, Member (A) in OA No. 1638/98 and batch, in the judgment dated 26.10.99.

2. In the circumstances, the OA is disposed of in terms of the judgment in OA-1638/98 and the batch dated 26.10.99.

Sh. Jai Prakash
(MRS. SHANTA SHASTRY)

Member (A)

V.RAJAGOPALA REDDY
(V.RAJAGOPALA REDDY)
Vice Chairman (J)

'sd'